

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of August, 2025 (25.8.2025 to 29.8.2025)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
26.8.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	670/MP/2025	ASEPL	Petition under Section 79 of Electricity Act, 2003 read with Article 17 of the Power Purchase Agreements dated 25.11.2021 (PPAs) executed between Avaada Sunshine Energy Private Limited, West Central Railway & Rewa Ultra Mega Solar Limited, and Avaada Sunshine Energy Private Limited, Madhya Pradesh Power Management Company Limited & Rewa Ultra Mega Solar Limited seeking declaration that change in Goods and Services Tax from 5% to 12% and 13.8%, respectively w.e.f. 1.10.2021 by way of GST Amendment Notifications qualifies as Change in Law event under Article 17 of the PPAs and consequently, direction to respondents to compensate the Petitioner towards additional expenditure incurred on account of the Change in Law event along with carrying cost (<i>On admission</i>).
	2.	739/MP/2025 alongwith I.A.No.433/2025	MPPMCL	Petition for seeking approval of tender Documents with the deviations for Long Term Procurement of 500 MW (For 6 Hours discharge with maximum 4 Hours continuous discharge per day) Power for 40 Years from ISTS Connected Pump Storage Plant/s through Competitive Bidding (Interlocutory application for urgent listing) (<i>On admission</i>).
	3.	727/MP/2025	RIV4BPTL	Petition under Section 17 (3) and (4) of the Electricity Act, 2003, seeking approval for the creation of security interest by way of mortgage, hypothecation, and other encumbrances over the movable and immovable assets, present and future, of the Petitioner, Rajasthan IV 4B Power Transmission Limited.
	4.	146/MP/2017	PGCIL	Petition for approval under Regulation 54 and Regulation 55 of the CERC (Terms and Conditions of Tariff) Regulations, 2014, Power to Relax and Power to remove Difficulty for one-time reimbursement of carrying cost for replacement of porcelain insulators with Polymer Insulators of the Assets covered under Petition No 305/2010 in respect of Northern Region (Received by Remand).
	5.	468/TL/2025	CBRTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Chitradurga Bellary REZ Transmission Limited.
	6.	325/MP/2025	FatehgarhIV	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with provisions of the Transmission Service Agreement dated 02.08.2023 executed between Central Transmission Utility of India Ltd. and Fatehgarh IV Transmission Limited inter alia seeking extension of Scheduled Commercial Operation Date in delay in commissioning of the Interstate Transmission System for Transmission system for evacuation of power from REZ (20 GW) in Rajasthan under Phase III- Part A1, on account of Force Majeure events and compensation due to the Change in Law event(s), and consequential relief thereof).
	7.	339/MP/2025	Fategarh3	Petition under Section 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003; read with applicable provision of the Transmission Service Agreement dated 02.08.2023 executed between Central Transmission Utility of India Ltd. and Fatehgarh III Transmission Limited inter alia seeking extension of Scheduled Commercial Operation Date for delay in commissioning of the Interstate Transmission System for ?Transmission system for evacuation of pow... er from REZ (20 GW) in Rajasthan

				under Phase III- Part A3?, on account of Force Majeure events and compensation due to the Change in Law event(s), and consequential reliefs thereof.
	8.	239/MP/2021 alongwith I.A.Nos.47/2023,10 7/2024 and Dy.No.301/2025	GTTPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.6.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to change in law events and force majeure events, extension of the scheduled commissioning date of the transmission project on account of force majeure events adversely impacting its implementation and seeking appropriate directions(Interlocutory applications for interim reliefs and amendments of the Petition).
	9.	324/MP/2022	OSEL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking direction to Respondent No. 1 to forthwith pay the bills for supply of power for the months of April to July, 2022 under the PPA dated 27.1.2012 to the Petitioner and direction to Respondent Nos. 1, 4 & 5 to update their respective records of power scheduled by the Petitioner for the months of April to July, 2022, basis the energy accounts of Respondent No. 3.
	10.	488/MP/2024	AP&NRL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Power Purchase Agreements dated 25.03.2011 & 19.12.2013 and CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking directions to PTC India Ltd. to refund the excess trading margin charged in contravention of the CERC Trading Regulations, 2020 along with Late Payment Surcharge.
	11.	547/MP/2025	NRLDC	Petition under Section 79 and Section 142 of the Electricity Act 2003 read with Regulation 12 Power to Remove Difficulty of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2024, read with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 dealing with persistent default in payment of Deviation charges applicable under the CERC (Deviation Settlement Mechanism and related matters) Regulations 2024 and other associated issues.
	12.	58/MP/2023	W5RL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and applicable laws and provisions inter alia seeking payment of compensation for breach of provisions of the Power Purchase Agreement dated 21.07.2017 executed by and between Wind Five Renergy Private Limited and PTC India Limited
	13.	215/MP/2023	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondents under the Power Purchase Agreement dated 21.7.2017 and Amendments thereof-entered between the Petitioner and the Respondent No. 1 and the back-to-back Power Sale Agreement dated 27.6.2017 entered between the Petitioner and Respondent Nos. 3 and 4 and the alleged termination of PPA by Respondent No.1.
	14.	117/MP/2023 alongwith I.A.Nos.79/2023,86 &87/2024	GUVNL	Petition under Sections 79(1)(b) and (f) read with Sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for adjudication on matters relating to the obligations of the Tata Power Company Limited (Generator) to supply electricity to the Petitioner in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003 dated 20.2.2023 read with the Power Purchase Agreement dated 22.4.2007(Interlocutory application for amendments of the Petition and interim

				directions).
	15.	435/MP/2024 alongwith I.A.No.93/2024	AJSPPL	Petition under Section 79(1)(f) of the Electricity Act, 2003; read with the applicable provisions of the Power Purchase Agreements dated 26.09.2017 seeking directions to the Respondents to reinstate the already reconciled amount pertaining to the ?Change in Law compensation towards GST Laws and SGD Notification respectively payable to the Petitioners pursuant to the common Order dated 05.02.2019 in Petition Nos. 178/MP/2018 and 189/MP/2018 and the common Order dated 02.05.2019 in Petition Nos. 342/MP/2018 and 343/MP/2018 and to forthwith release the already deducted amount by the Respondents towards the same to the Petitioners along with interest (Interlocutory application seeking issuance of an ex-parte ad-interim directions).
	16.	258/MP/2024	TPTCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 inter-alia seeking payment of Rs. 9,72,00,000/- and Rs. 96,48,000/-unlawfully withheld by the Respondents with Interest (Part heard).
	17.	36/MP/2024 along with IA No.43/2025	KNTL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 26.8.2021 between the Respondent No. 1 and the Petitioner (Interlocutory application for interim reliefs).
	18.	91/GT/2023	NTPC	Petition for approval of tariff of North Karanpura Super Thermal Power Station Project (3x660 MW) for the period from anticipated COD of Unit#1 (1.3.2023) to 31.3.2024.
	19.	618/GT/2025	MUNPL	Petition for revision of tariff of Meja Thermal Power Station Stage-I (2x660 MW) for the period from date of Commercial Operation of Unit-I (i.e. 30.4.2019) to 31.3.2024 after the truing up exercise.
	20.	676/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Koderma Thermal Power Station, Units I & II (2 x 500 MW) for the period from 1.4.2019 to 31.3.2024.
	21.	677/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Raghunathpur Thermal Power Station, Units I & II (2 x 600 MW) for the period from 1.4.2019 to 31.3.202
	22.	718/GT/2025	NHPC	Petition for determination of generation tariff of Parbati-II HE Project (800 MW) for the period 1.4.2025 to 31.3.2029.
	23.	197/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined Asset for Transmission System associated with Northern Region Strengthening Scheme-XXII in Northern Region.
	24.	268/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 1x500 MVA, 400/220 kV ICT augmentation along with associated bays at Shujalpur (PG) Sub-station under "ICT augmentation at 2x315 MVA, 400/220 kV Shujalpur (PG) Sub-station in Western Region.
	25.	269/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 2 Nos 765 kV line Bays along with 2 nos. 330 MVAR Line reactor at Vindhychal Pooling Station and 2 Nos 765 kV line Bays along with 2 nos. 330 MVAR Line reactor at Jabalpur Pooling Station under "Sub-station Extensions for Transmission System associated with Vindhychal-V Project of NTPC (Part-B) in the Western Region".
	26.	270/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under East Coast Energy Private Limited and NCC Power Projects Limited LTOA

				Generation Projects in Srikakulam Area Part-B in Eastern, Western and Southern Region.
	27.	329/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 2 Nos. 765 kV line bays at Raigarh (Tamnar) powergrid Pooling Station and 2 Nos. 765 kV line bays at 765kV Dharamajaygarh Powergrid Pooling Station (For Termination of Dharamajaygarh PS section B Raigarh (Tamnar) PS 765 kV D/c line, Under TBCB) under Additional System for Power Evacuation from Generation Projects pooled at Raigarh (Tamnar) Pool in Western Region.
	28.	16/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under ?Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A1? in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024
	29.	474/TT/2024	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Eastern Region Strengthening Scheme VII (ERSS-VII) in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024
	30.	189/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under POWERGRID work associated with common transmission system for Phase-II generation projects in Odisha? in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.
	31.	190/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Baharampur (POWERGRID) Bheramara (BANGLADESH) 02ND 400 kV D/C transmission line (INDIAN PORTION)? in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.
	32.	378/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under ?Barh Transmission System? in Northern, Eastern and Western Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity

				Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.
	33.	387/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under ?POWERGRID works associated with Eastern Region Strengthening Scheme XVIII in Eastern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.
	34.	151/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for 02 Nos of Asset under "POWERGRID works associated with North Eastern Region Strengthening Scheme-V (NERSS-V) in North Eastern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	35.	267/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset under "WRSS IX Transmission Scheme in Western Region". under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.
	36.	597/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 400 kV S/C line-2 Ramagundam-Hyderabad in Southern Region and Asset-II: Bhadravati (Chandrapur) HVDC back-to-back station (2x500 MW) between Western Region and Southern Region associated with Chandrapur HVDC back-to-back project (2x500 MW).
	37.	683/TT/2025	PTCL	Petition for determination of transmission tariff from Commercial Operation Date to 31.3.2029 for the Transmission System of Patran Transmission Company Private Limited.
	38.	192/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission Asset: 2 Nos. 220 kV Line bays at Saharanpur under scheme named as 2 Nos. 220 kV Line bays at Saharanpur (PG) in Northern Region.
	39.	212/TT/2024	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-3-2024 for Seven No. of Assets under Provision of Spare ICT's in Northern region.
	40.	284/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Seven No. of Assets under Scheme to control Fault level in Northern region (Phase-II).
	41.	408/TT/2024	PGCIL	Petition for determination of transmission Tariff from DOCO to 31-03-2024 for Transmission Assets under Eastern Region Strengthening Scheme-XVII(Part-B) [ERSS-XVII (Part-B)]" in Eastern Region.
	42.	446/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset-1: 500 MVar Thyristor

				Controlled Reactor (TCR) at Kurukshetra under implementation of 500 MVAR Thyristor Controlled Reactor at Kurukshetra 400kV bus.
	43.	285/TT/2024	PGCIL	Petition for determination of transmission Tariff from DOCO to 31-3-2024 for transmission Asset: Sub-station: 400kV Bikaner-II PS (Under TBCB) Extension: [02 Nos. 400kV Line Bays at Bikaner-II PS Bikaner (PG) 400kV D/C (Quad) line formed after removal of LILO of one circuit of Bhadla-Bikaner (RVPN) 400kV D/C (Quad)], Transmission line: 400kV Bikaner-II PS - Bikaner (PG) (Quad) line: [Removal of LILO of one circuit of Bhadla-Bikaner (RVPN) 400kV D/C (Quad) line at Bikaner (PG) and extension of above LILO section from Bikaner (PG) up to Bikaner-II PS to form Bikaner-II PS Bikaner (PG) 400kV D/C (Quad) line.] under Transmission System strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1GW) under Phase-II-Part F1.
	44.	59/TT/2025	PGCIL	Petition for determination of tariff for assets (09 Nos) under Strengthening of OPGW network within ER Grid and Connectivity with Other regions in Eastern Region.
	45.	262/TT/2025	PGCIL	Petition for determination of tariff for Asset-1: 01 No. 765kV 80 MVAR Single Phase Reactor at Bilaspur S/S under Procurement of Transformer And Reactor as Per ERPC & WRPC Recommendations.
	46.	251/TT/2024	PGCIL	Petition for determination of transmission tariff for 2019-24 tariff block for 07 Nos of assets (OPGW links along with associated communication equipment) under Establishment of Communication system under Expansion/ up-gradation of SCADA/ EMS System at SLDCs of Eastern Region (BSPTCL).
	47.	80/TT/2025	PGCIL	Petition for determination of transmission tariff from DOCO (Actual/Proposed/Anticipated) to 31-3-2024 for Transmission Assets under Transmission System strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1GW) under Phase-II-Part B1.
26.8.2025 Tuesday At 2.30 P.M. Miscellaneous Petitions Coram: Member (Law) Member (Fin)	1.	116/MP/2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, inter alia quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs 59,58,745 wrongfully and illegally deducted by the Respondents.
	2.	263/MP/2022	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to Odisha Power Transmission Co. Ltd (OPTCL) to make refund of excess paid wheeling charges & short – term open access charges along with interest in respect of its transmission system of 220 KV D/C Rourkela -Tarkera – Budhipadar – Korba (Budhipadar – Korba Circuit 2 & 3 – Odisha portion) line and associated S/S bays to the Petitioner.
28.8.2025 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	753/RC/2025	HPX	Petition in compliance of the directions issued by the Commission vide order dated 28.4.2025 in Suo-motu petition no. 08/SM/2024 for approval of the pre-specified slots in Term Ahead Market (TAM), Green Term Ahead Market (G-TAM) and High Price Term Ahead Market (HP-TAM) on Petitioner's Exchange Platform (On admission).
	2.	754/RC/2025	PXIL	Petition under Section 66 of The Electricity Act, 2003 and in compliance with directions issued by CERC in order dated 28.4.2025 in Petition No. 08/SM/2024 for approval of the pre-specified slots in the Term Ahead Market, Green Term Ahead Market and the High Price Term Ahead Market at Power Exchange India Limited (On admission).
	3	674/RC/2025	IEX	Petition in compliance with the directions issued by the Hon'ble Central Electricity Regulatory Commission in Order dated 28.4.2025 in Suo-motu Petition No. 08/SM/2024 for approval of the pre-specified slots in the Term Ahead Market, Green Term Ahead Market and the High Price Term Ahead Market at Indian Energy Exchange Limited.

	4.	722/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 420 MW RTC power from ISTS-connected Renewable Energy Power Projects (SECI-RTC-IV) and selected through competitive bidding process as per the guidelines dated 09.06.2023 issued by the Ministry of Power, Government of India
	5.	725/TL/2025	RRETL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Raghnesda RE Transmission Limited
	6.	724/AT/2025	RRETL	Application under Section 63 of Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System Transmission system for evacuation of RE power from Raghnesda Area of Gujarat-3GW under Phase-I being established by Raghnesda RE Transmission Limited.
	7.	697/GT/2025	NTPC	Petition for revision of tariff of Rihand Super Thermal Power Station St-III (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	8.	698/GT/2025	NTPC	Petition for approval of tariff of Rihand Super Thermal Power Station, Stage-III (1000 MW) for the period from 1.4.2024 to 31.3.2029
	9.	699/GT/2025	SJVNL	Petition for approval of generation tariff of Nathpa Jhakri Hydro Power Station (6x250 MW) for the period 1.4.2024 to 31.3.2029.
	10.	700/GT/2025	SJVNL	Petition for approval of generation tariff of Rampur Hydro Power Station (6x68.67 MW) for the period 1.4.2024 to 31.3.2029.
	11.	701/GT/2025	NTPC	Petition for revision of tariff of Tanda Super Thermal Power Station, Stage-I (440 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	12.	702/GT/2025	NTPC	Petition for approval of tariff of Tanda Super Thermal Power Station Stage-I (4x110 MW) for the period from 1.4.2024 to 31.3.2029.
	13.	740/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Mejia Thermal Power Station, Unit-4 (210 MW) for the period from 1.4.2019 to 31.3.2024.
	14.	703/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Mejia Thermal Power Station, Unit-4 (210 MW) for the period from 1.4.2024 to 31.3.2029.
	15.	704/GT/2025	NTPC	Petition for revision of tariff of Faridabad Gas Power Station for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	16.	705/GT/2025	NTPC	Petition for approval of tariff of Faridabad Gas Power Station for the period from 1.4.2024 to 31.3.2029.
	17.	706/GT/2025	NTPC	Petition for revision of tariff of Jhanor Gandhar Gas Power Station (657.39 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise
	18.	707/GT/2025	NTPC	Petition for approval of tariff of Jhanor Gandhar Gas Power Station (657.39 MW) for the period from 1.4.2024 to 31.3.2029.
	19.	708/GT/2025	NTPC	Petition for revision of tariff of Anta Gas Power Station (419.33 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	20.	709/GT/2025	NTPC	Petition for approval of tariff of Anta Gas Power Station (419.33 MW) for the period from 1.4.2024 to 31.3.2029.
	21.	43/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Chamara-III Power Station.
	22.	49/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-21 and for truing up of tariff for the period 2021-24 and for determination of tariff for the period 2024-29 & for approval of tariff in deviation from norms specified in CERC Tariff Regulation, 2024 in respect of Teesta Low Dam -IV Power Station.
	23.	440/GT/2024	TPL	Petition for truing up of tariff of SUGEN 1147.5 MW Mega Power Plant, for the period from 1.4.2019 to 31.3.2024.
	24.	516/GT/2024	TPL	Petition for truing up of tariff of UNOSUGEN 382.5 MW

				Power Plant (SUGEN 40) from 1.4.2019 to 31.3.2024.
25.	44/GT/2025	TPL		Petition for truing up of tariff of DGEN 1200 MW Mega Power Plant (DGEN) 1.4.2019 to 31.3.2024.
26.	710/GT/2025	JSWHEL		Petition for true up of capital cost & tariff for FY 2019-24 and determination of tariff for FY 2024-29 in respect of Karcham Wangtoo HEP.
27.	711/GT/2025	GKEL		Petition for truing-up of Generation tariff from 1.4.2019 to 31.3.2024; and determination of Generation tariff for the period 1.4.2024 to 31.3.2029, in respect of 262.5 MW gross capacity sale from 3 x 350 MW Kamalanga Thermal Power Plant of GMR Kamalanga Energy Limited (GKEL).
28.	712/GT/2025	MPL		Petition for truing up of the generation tariff for the period FY 2019-20 to FY 2023-24 and determination of the generation tariff for the period FY 2024-25 to FY 2028-29, for 2x525 MW Maithon Right Bank Thermal Power Project (MRBTPP) operated by Maithon Power Limited (MPL).
29.	617/MP/2020	BALCO		Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of compensation deducted by PTC India Limited from Bharat Aluminium Company Limited (BALCO) allegedly for non-supply of power for the period February, 2012 to May, 2012.
30.	111/MP/2021 alongwith I.A.No.38/2021	WBSIEDCL		Petition under Section 79 of the Electricity Act, 2003 challenging the repeated revisions in energy charges being claimed by NTPC Limited in relation to supply of power from Farakka STPS(Interlocutory application for interim directions).
31.	169/MP/2022 alongwith I.A.Nos.39&40/202 5	GMRKEL		Petition under Section 79 of the Electricity Act, 2003 read with Power Purchase Agreement dated 9.11.2011 and Amended Power Purchase Agreement dated 1.2.2018 seeking quashing of Notice for Rectification dated 8.6.2022 issued by South Bihar Power Distribution Co. Limited, Bihar State Power (Holding) Co. Ltd. and North Bihar Power Distribution Co. Limited(Interlocutory application for interim directions and urgent listing).
32.	319/MP/2022 alongwith IA No. 63/IA/2022 and 19/2025	TANGEDCO		Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No. 5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulations 111 to 113 & 115 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 seeking direction NLDC to implement the provisions of Sharing Regulations, 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses(Interlocutory application for stay and seeking directions).
33.	339/MP/2022	TREPL		Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between the Petitioner and Solar Energy Corporation of India, inter alia seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW wind power project being set up by the Petitioner in Karnataka.
34.	366/MP/2022	BRPL		Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage -II situated at Dadri.
35.	367/MP/2022	BYPL		Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage -II situated at Dadri.
36.	239/MP/2024 alongwith I.A.No.8 &70/2025	AEL		Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of outstanding dues including Late Payment Surcharge, towards power supplied on Short Term basis

				(Interlocutory application for impleadment of Adani Power Limited as Respondent No. 4 and change the name of the Petitioner)
	37.	292/MP/2024	TSP9PL	Petition under Section 79 of the Electricity Act, 2003 and Article 17 of the power purchase agreements dated 25.11.2021 seeking declaration that change in rate of Goods and Services Tax from 5% to 12% on renewable energy equipment w.e.f. 01.10.2021 on account of amendment to Notification No. 01/2017-Central Tax (Rate) dated 28.06.2017 vide Notification No. 8/2021-Central Tax (Rate) dated 30.09.2021 amounts to a ?change in law? event under Article 17 of the power purchase agreements and to further direct the Respondents to pay compensation alongwith carrying cost towards additional amount incurred on account of increment in of Goods and Services Tax paid by the Petitioner pursuant to notifications dated 30.09.2021 and to restitute the Petitioner to the same financial position as it would have been due continuation of Goods and Services Tax rate of 5% which was applicable till 30.09.2021.
	38.	422/MP/2024 alongwith I.A.No.90/2024	Western Railway	Petition under Sections 11(2), 79(1)(b), 79 (1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes in relation to incorrect invoicing and wrongful encashment of Letter of Mandate carried out by JPL in contradiction to the directions dated 11.8.2022 and 21.3.2023 issued by the Ministry of Power in relation to blending of imported coal and contravention of the terms of the PPA dated 7.3.2022 and seeking consequential reliefs(Interlocutory application for interim reliefs).
	39.	430/MP/2024	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 11, 142, 146 of the Electricity Act, 2003 and the regulations notified thereunder for adjudication and recovery of the amount payable by Tata Power Company Limited on account of non-supply of Electricity in terms of Section 11 Directions dated 20.02.2023 issued by the Ministry of Power, Government of India.
	40.	517/MP/2024	SUPL	Petition under Section 142 read with Section 146, Section 86(1)(f) and Section 86(1)(k) of the Electricity Act, 2003 seeking urgent direction(s) and action against the Respondents for being in non-compliance of this Hon'ble Commission's specific and express directions in the Order dated 1.1.2024 in Petition No. 176/MP/2019, and the provisions of the Electricity Act, 2003, and seeking issuance of directions against the Respondents to comply with the unequivocal directions of this Commission.
	41.	127/MP/2025	GTL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 10.12.2021 executed with Respondent No. 1 and Respondent No. 2.
	42.	314/MP/2025	PGCIL	Petition under Section 79(1)(c) and 79(1)(d) read with Sections 62 and 64 of The Electricity Act, 2003 and under the Regulation 15 (1) (d) of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulations 67 of The Tariff Regulations, 2024 in regard to the certification of transmission system availability of 220kV Faridabad Gas Based Combined Cycle Power Project (NTPC) - Sector 58 (HVPNL) Transmission Line - Ckt 1 of the Petitioner.
	43.	327/MP/2025 alongwith I.A.No.20/2025	TWEPL	Petition under Sections 79 (1)(f) and 79(1)(c) of the Electricity Act, 2003, read with Regulation 8 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Detailed Procedure framed thereunder and approved by this Commission, in relation to arbitrary, unlawful and mala fide acts on part

				of the Respondent SLDC in refusing to process Petitioner's Application for Standing Clearance for grant of Short Term Open Access (STOA) for 19.2 MW capacity and grant the same within timelines stipulated in the Detailed Procedure(Interlocutory application seeking interim directions) <i>(On maintainability)</i> .
44.	332/MP/2025	ASERJ2PL		Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 14.02.2020 for supply of 150 MW solar power from the ISTS connected Solar project located at Phalodi, Rajasthan, executed between Adani Solar Energy RJ Two Private [Formerly known as SBE Renewables Sixteen Projects Private Limited] and Solar Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
45.	280/MP/2025	ASERJ2PL		Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 14.02.2020 executed between Adani Solar Energy RJ Two Private (Formerly known as SBE Renewables Sixteen Projects Private Limited) and Solar Corporation of India Limited for the development of 180 MW ISTS connected solar power project at Devikot, Rajasthan, seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
46.	30/MP/2025	SEIL		Petition under Section 79 of the Electricity Act, 2003, seeking direction upon the Respondents to remit Late Payment Surcharge on compounding basis, on delayed payments qua the Monthly Energy Bills and the Change in Law Bills issued in terms of the Power Purchase Agreement dated 1.4.2013 and subsequent amendments thereto.
47.	31/MP/2025	SEIL		Petition under Section 79 of the Electricity Act, 2003 seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of Monthly Invoices(s) issued in terms of the Power Supply Agreement dated 31.12.2021 and amendments thereto.
48.	336/MP/2025	SEIL		Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of Order dated 07.11.2023 in Petition No. 270/MP/2022 against Telangana Discoms.
49.	546/MP/2025	TRPTL		Petition seeking approval under Section 17 of the Electricity Act, 2003 for bringing on record the appointment of Vardhman Trusteeship Pvt. Ltd., Respondent No.2 as the Security Trustee and for creation of security interest over the assets of Petitioner in favour of the Security Trustee, acting on behalf of and for the benefit of the Lenders (and for any subsequent transferees, assign, novatees thereof and any refinancing lenders to the Project), by way of hypothecation and equitable mortgage on the Project assets, pursuant to unattested Deed of Pledge, Declaration, undertaking and other Financing Agreements, for the development of the Transmission Project

Sd/-
(T.D. Pant)
Joint Chief (Legal)
26.8.2025